उद्योग और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री बी० पी० मौर्य) : (क) और (ख). नेशनल काउन्सिल आफ एप्लाईड रिसर्च द्वारा उत्तर प्रदेश के सभी पूर्वी जिलों का औद्योगिक विश्व सर्वेक्षण किया गया है। सर्वेक्षण से पता चला है कि इन जिलों में स्थानीय कृषि पशुधन और वन साधन खात मौजूद है। राज्य सरकार द्वारा संयुक्त क्षेत्र में इन उद्योगों के स्थापित किये जाने का विचार है जैसे बिलटों का उत्पादन प्रेफाइडस इलैक्ट्रोड्स, हलकी छने, चीनी मिट्टी के सामान बनाने के एकक और चीनी मिलें। सरकारी क्षेत्र में कताई मिलें फायर वाले यूनिट और शादी यार्न यूनिट स्थापित करने का सरकार का प्रस्ताव है। भारत के औद्योगिक विकास बैंक के अध्ययन दल ने उत्तर प्रदेश के सम्बन्ध में अपने औद्योगिक विश्व सर्वेक्षण में भी उत्तर प्रदेश के विभिन्न जिलों में विभिन्न औद्योगिक परियोजनाएं स्थापित करने की सिफारिश की है। भारत के औद्योगिक बैंक द्वारा प्रकाशित "हैड बुक आव इन्फारमेशन आफ इन्डस्ट्रियल डेवलपमेंट आव बैकवर्ड रीजन्स—जुलाई, 1974 के पृष्ठ 140—48 और 283–293 में यह जानकारी दी गयी है।

Setting up an Ancillary Industries Development Cell within the C.M.A.

2202. SHRI K. M "MADHUKAR": Will the Minister of ENERGY be pleased to state:

(a) whether Government have a proposal under consideration to set up an ancillary industries development cell within the Coal Mines Authority; and

(b) if so, broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b). Yes, Sir. An Expert Committee for development of ancillary industries by Coal Industry was set up by the Government in July, 1975. Its report is awaited.

12.00 hrs.

PAPERS LAID ON THE TABLE

National Cooperative Development Corporation (Amdt.) Rules, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the National Cooperative Development Corporation (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 445 in Gazette of India dated the 27th March, 1976, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [*Placed in Library. See* No. LT-10640/76.]

Notification under All India Services Act, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of Notification No. G.S.R. 429 (Hindi version) published in Gazette of India dated the 27th March, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 272 dated the 19th February, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-10641/76]

Notifications under Customs Act, 1962 and under Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 252(E) published in Gazette of India dated the 29th